

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. †3867

TO BE ANSWERED ON THE 22<sup>ND</sup> DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

DEPLOYMENT OF CAPF PERSONNEL

†3867. SHRI GOPAL SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has deployed Central Armed Police Forces (CAPF) in the States to maintain the law and order situations in the country;

(b) if so, the details thereof and the number of times such forces have been deployed in the States during each of the last three years and the current year, State-wise;

(c) whether the expenditure incurred on deployment of the CAPF is to be borne by the concerned State Governments; and

(d) if so, the details thereof and the total expenditure incurred by the Union Government on deployment of the CAPF during the said period, State-wise and force-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)

(a) to (d) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, and therefore, the State Governments are primarily responsible for maintaining the law & order situation in the State. The Central Armed Police Forces (CAPFs) are made available to the State Governments on their request, to assist them in maintaining the public order.

The level of deployment of CAPFs in any State is dynamic and undergoes changes depending upon the developing security situation. The level of deployment of CAPFs is not disclosed in the interest of National Security.

The expenditure incurred on deployment of CAPFs are borne by concerned State / UT Government as per the rate prescribed by Ministry of Home Affairs from time to time.

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